CA No.50/2015 IN CP NO. 127(ND)/2015 RT No.11/2016

Anil Chopra

... Petitioner

Versus.

M/s Anant Tools Pvt. Ltd. & Ors.

...Respondents

Present:- Mr.Rajinder Mahajan, Advocate for Petitioner.

Mr. Aashish Chaudhary, Advocate for Mr. Hemant Sharma,

Advocate for respondents

A written request has been received from the counsel for respondent seeking adjournment. There is time limit for disposal of the company matters as per provision of the Companies Act, 2013 and such request for adjournment should not have been made. However, in the interest of justice, we grant adjournment for arguments to 21.11.2016. It is made clear that no request for further adjournment shall be entertained.

(Justice R.P. Nagrath) Member (Judicial)

October 27, 2016

Deepa Kas & L (Deepa Krishan)

Member (Technical)

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